

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

NOTIFICATION

No. 260

Dated: 19.12.2025

In exercise of the powers conferred under Rule 3-A of Chapter-6, Part-B, Punjab and Haryana High Court Rules and Orders, Volume V, Hon'ble the Chief Justice has been pleased to order that Number on Rolls (NoR) in respect of **Sh.Rangat Ghirra, Advocate, Enrolment No. P/1455/2015**, enrolled on Roll of Advocates at **Number on Rolls (NoR) – PH224201**, vide Notification No.123 dated 30.05.2022, has been made non-functional, on account of his joining the Delhi Judicial Service on 01.09.2023.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


19.12.2025
(REGISTRAR GENERAL)

Endst.No. 28645 XIII.D [Rules (ROA)] / 8-R

Dated: 19.12.2025

Copy forwarded to:-

1. The Controller, Printing and Stationery Department, Punjab with the request that the notification may be published in Punjab Gazette Part-III.
2. The Controller, Printing and Stationery Department, Haryana with the request that the notification may be published in Haryana Gazette Part-III.
3. The Controller, Printing and Stationery Department, U.T. Chandigarh with the request that the notification may be published in U.T. Chandigarh Gazette Part-III.
4. The Chairman, Bar Council of Punjab and Haryana, Law Bhawan, Sector-37-A, Chandigarh for information.
5. The President, Punjab and Haryana High Court Bar Association, Chandigarh for information.
6. Superintendent Lok Adalat, Litigation, Computer, DRR & CRC Branches of this Court for information.


19.12.2025
(REGISTRAR GENERAL)